Solidarity (UPDS), its splinter group Karbi Longri NC Hills Liberation Front (KLNLF), Dima Halam Daogah (DHD) and its splinter group DHD-J in Assam; 23 groups divided on ethnic lines *viz*. Meiteis, Kukis, Nagas etc. including Peoples Liberation Army (PLA), Revolutionary Peoples' Front (RPF), United National Liberation Front (UNLF), People Revolutionary Party of Kangleipak (PREPAK), Kangleipak Communist Party (KCP), Kanglei Yaol Kanna Lup (KYKL) and Manipur People's Liberation Front (MPLF) in Manipur; Achik National Volunteer Council (ANVC) and Hynniewtrep National Liberation Council (HNLC) in Meghalaya; National Socialist Council of Nagaland (I/M) and National Socialist Council of Nagaland (K) in Nagaland; and National Liberation Front of Tripura (NLFT) and All Tripura Tiger Force (ATTF) in Tripura.

There are reports of inter-linkages of some Indian Insurgent Groups (IIGs) active in the North East for the tactical purposes of shelter/hideouts, procurement of arms and training, etc.

Efforts of the State Governments, who are primarily responsible for ensuring public order and security in their areas, are being supplemented by the Government through various measures such as deployment of additional Central Security Forces to aid the State authorities with the objective of carrying out intensive counter insurgency operations and providing security for vulnerable institutions and installations based on threat assessments; vigilance and surveillance on the border, including construction of border fencing; sharing of intelligence; financial assistance for strengthening of the local Police Forces and intelligence agencies under the Police Modernization Scheme; provision of assistance for strengthening various aspects of security apparatus and other aspects of anti-militancy operations by way of reimbursement of Security Related Expenditure, assistance to the State for raising of additional Forces in the form of India Reserve Battalions etc. The Central Government is maintaining close and continuous coordination with the State Governments in the region with a view to periodically review the situation and taking further steps as may be necessary on a continuing basis.

ULFA and NDFB in Assam; PLA, UNLF, PREPAK, KCP, KYKL, MPLF and RPF in Manipur; ATTF and NLFT in Tripura and HNLC in Meghalaya have been declared 'unlawful associations' under the Unlawful Activities (Prevention) Act, 1967.

There have been reports that a number of IIGs use the territory of Bangladesh and some have links with Pakistan ISI. This matter has been taken up with the Bangladesh authorities at various level.

Making police friendly to law abiding citizens

314. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the complaints of police excesses has been increasing at an alarming rate;

- (b) if so, whether Government has taken any steps to make police friendly to law abiding citizens and behave with them in a decent manner; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) 'Public Order' and 'Police' are the State subjects as per the Constitution. It is State Governments' responsibility to maintain the law and order in their territory and to ensure safety and security of their people. State Governments are supposed to take action against the erring policemen in such cases. Some incidents of police excesses have been reported. However, it will not be correct to say that such complaints have been increasing at alarming rate.

(b) and (c) Various Courses/training programme meant for police personnel of all ranks incorporate the inputs in curriculum such as 'Protection of Human Rights', 'use of scientific techniques in investigations', 'crime against women', 'crime against SC/ST and weaker sections'. BPR and D has also been organizing courses on Scientific Investigation for the benefit of Police personnel of States and Central Police Forces. BPR and D has also been organizing courses on Image building, Good Governance, Ethical Issues, Use of Technology in Crime Prevention, Police: Reaching out to Minorities etc. to sensitize senior Police Officers on these relevant issues. Supreme Court of India has also issued directions on aspects of functioning and conduct of police in Writ Petition (Crl.) No. 539 of 1986, D.K Basu Vs the State of West Bengal and others regarding procedural safeguards to be adopted for effecting arrest and detention of an accused in custody. The State Governments have already been addressed to implement the above directions of the Supreme Court.

Pension to martyrs of peasant movement of Patharughat, Assam

315. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that on 28th January in the year 1894 about 140 Nos. of peasants were killed in the pre-Independence period by the British Army in the Peasant Revolution at 'Patharughat' in the district of Darrang, Assam;
 - (b) whether they were declared as martyrs of Indian Independence movement;
- (c) whether their family members were given any recognition or any political pension etc.; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) As per the information furnished by the Government of Assam, some peasants who were protesting against the increase in land revenue were killed during police firing on 28th January, 1894 at Patharughat in the district of Darrang, Assam. However, there is no conclusive record regarding the number of persons killed and wounded in the firing.